



\$~11 to 22

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 188/2006**

COMMISSIONER OF INCOME TAX DEL

..... Appellant

versus

RAMESH CHANDRA SABHARWAL

..... Respondent

12

+ **ITA 1449/2006**

COMMISSIONER OF INCOME TAX

..... Appellant

versus

RAMESH CHANDER SABHARWAL

..... Respondent

13

+ **ITA 746/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus

COMMISSIONER OF INCOME TAX DELHI VIII

..... Respondent

14

+ **ITA 747/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus

COMMISSIONER OF INCOME TAX VII

..... Respondent

15

+ **ITA 748/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus

COMMISSIONER OF INCOME TAX VIII

..... Respondent

16

+ **ITA 749/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus

COMMISSIONER OF INCOME TAX VIII

..... Respondent

17

+ **ITA 771/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus

COMMISSIONER OF INCOME TAX VIII

..... Respondent

18

+ **ITA 776/2008**

RAMESH CHANDER SABHARWAL

..... Appellant

versus



- 19 COMMISSIONER OF INCOME TAX VIII Respondent
+ **ITA 785/2008**
RAMESH CHANDER SABHARWAL Appellant
versus
COMMISSIONER OF INCOMET AX VIII Respondent
20 **ITA 790/2008**
RAMESH CHANDER SABHARWAL Appellant
versus
COMMISSIONER OF INCOME TAX Respondent
21 **ITA 799/2008**
RAMESH CHANDER SABHARWAL Appellant
versus
COMMISSIONER OF INCOME TAX VIII Respondent
22 **ITA 800/2008**
RAMESH CHANDER SABHARWAL Appellant
versus
COMMISSIONER OF INCOME TAX VIII DELHI Respondent
- Present:** Ms.Kavita Jha and Mr.Vaibhav Kulkarni, Advocates for appellant in Item Nos.13 to 22 and for respondent in Item Nos.11 & 12.
Mr.Asheesh Jain, Sr. Standing Counsel, ITD for appellant in Item Nos.11 & 12 and for respondent in Items Nos.13 to 22.

CORAM:

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE A. K. CHAWLA

ORDER

% **04.10.2018**

At request of the learned counsel for the respondent, list on 08th October, 2018 onwards at the end of list along with ITA Nos.757/2008, 774/2008, 819/2008 & 876/2008.

S. RAVINDRA BHAT, J

A. K. CHAWLA, J

OCTOBER 04, 2018/ssc